

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1438
ANSWERED ON:29.10.2008
NON SUBMISSION OF UTILIZATION CERTIFICATE BY NGOs
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the specific reasons for which a large number of Non- Governmental Organizations (NGOs) have not submitted their utilization certificates with regard to funds received from his Ministry;
- (b) whether any efforts have been made to recover the amount from these NGOs;
- (c) whether the Government has ordered any investigation in this aspect; and
- (d) if so, the details thereof and action taken thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(DR. M.S. GILL)

(a) & (b): Government cannot condone non-submission of Utilisation Certificates. The Grants-in-aid schemes for NGOs for Youth and Adolescents have been streamlined in 2005-06 providing a greater role to State Governments in terms of scrutiny, pre-appraisal and prioritisation of NGO's proposals for consideration of the Ministry. With effect from financial year 2007-08, the transfer of funds through ECS has been adopted and the sanctions posted and displayed in Ministry's website.

(c) & (d): Recently, the Ministry has issued final notices to the defaulting NGOs indicating clearly that in case the UCs are not submitted, the Government will be blacklisting their organizations besides taking Civil/Criminal proceeding against them and their executive/board members for misappropriation of government funds.